

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) and (c). The main suggestions of the Association related to raising, under the Differential Rate of Interest Scheme, of (i) the income eligibility criteria; (ii) quantum of loan permissible; and (iii) the funds earmarked. The first two of the suggestions could not be accepted because the Differential Rate of Interest Scheme aims to assist the weakest among the weaker sections of the society and any enhancement of income ceiling or quantum of loan would reduce the availability of funds for the weakest sections and could thus, work to the detriment of such people generally. As regards, raising of funds earmarked under the Scheme, the banks have already increased the loaning under the Scheme from 0.5 per cent to 1 per cent. The advances of all the banks under the Scheme have steadily increased from Rs. 87.3 lakhs at the end of December, 1972 to Rs. 192.49 crores as at the end of December, 1980. This trend is expected to continue because the aggregate advances of the banks are continually increasing.

विनोद एण्ड विमल टैक्सटाइल मिल्स,
उज्जैन का बन्द होना

3237. श्री निहाल सिंह: क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विनोद एण्ड विमल टैक्सटाइल मिल, उज्जैन (मध्य प्रदेश) गत तीन वर्षों से बंद पड़ी है जिसके परिणामस्वरूप लगभग दस हजार श्रमिक बेरोजगार हो गए हैं ;

(ख) क्या यह भी सच है कि राज्य सरकार ने इन मिलों को पुनः चलू करने के लिए केन्द्रीय सरकार से अनुरोध किया था जो नामंजूर किया गया था ; और

(ग) यदि उपरोक्त भागों का उत्तर स्वीकारात्मक है, तो क्या केन्द्रीय सरकार अपनी नीति के अनुसार इन श्रमिकों को वैकल्पिक रोजगार उपलब्ध करायगी ?

वाणिज्य मंत्रालय में उप मंत्री (श्री पी० ए० संगमा) : (क) से (ग). मैसर्स विनोद एण्ड विमल टैक्सटाइल मिल्स, उज्जैन, जिनमें 8641 श्रमिक काम करते थे, 9-11-81 से निरन्तर बंद पड़ी हुई है। उद्योग (विकास एवं विनियमन) अधिनियम के उपबंधों के अधीन इन मिलों के अधिग्रहण के संबंध में मध्य प्रदेश सरकार से प्राप्त एक पत्रावली के उत्तर में उक्त सरकार से यह बताने का अनुरोध किया गया है कि क्या वह अधिग्रहण के समय विद्यमान प्रबंधकीय तथा वित्तीय उत्तरदायित्व को स्वीकार करने की इच्छुक होगी।

Raw Material for Export Oriented Industries

3238. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of COMMERCE be pleased to state:

(a) the rules and regulations governing making raw material available for export-oriented industries;

(b) whether Government propose to amend the rules and regulations to enable easier availability of raw materials for such industries; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Apart from obtaining import replenishment licences against exports under the import policy for Registered Exporters, units exporting 10 per cent or more of their annual production of select products in any of the two previous years, are eligible to obtain Automatic licences under the Actual Users policy for

a value 10 per cent higher than its actual consumption. Likewise units exporting at least 50 per cent of their annual production are eligible to get a supplementary licence upto 50 per cent of the value of their automatic licence, without routing the applications through the sponsoring authority. Such supplementary licence can also be used for direct import of some of the canalised items required by them as raw material. The details of the policy are contained in the Import Policy Book 1981-82, copies of which are available in Parliament Library.

(b) and (c). There are suggestions for further liberalisation of the import policy pertaining to raw materials required by export-oriented industries. These are being examined in connection with the formulation of import policy for 1982-83.

Setting up of a Free Trade Zone in Tamilnadu

3239. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have considered establishing free trade zone in Tamilnadu; and

(b) whether Government have received any representation from Tamilnadu Government in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). The representation from Government of Tamil Nadu was received for setting up a Free Trade Zone in Madras. The question whether new Free Trade Zones should be set up or not, is under the consideration of Task Force set up by the Government. The report of the Task Force is awaited. After receiving the report of the Task

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Force, the Government would decide on the policy towards establishment of new Free Trade Zones.

Development of Roads in North-Eastern Region

3240. DR. R. ROTHUAMA: Will the Minister of DEFENCE be pleased to state:

(a) total length of roads in kilometres so far constructed by the B.R.T.F. in each of the State of Mizoram; Nagaland, Arunachal Pradesh, Manipur, Tripura and Meghalaya;

(b) financial provision earmarked for construction of new roads in these States under Border Roads Development Board in 1982-83;

(c) whether there is any programme for widening the Silchar-Aaizwai National Highway in the immediate future; and

(d) if so, when and the details thereof?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) The total length of roads constructed by the Border Roads Organisation in the six States/Union Territories in the North Eastern region, upto December, 1981, is as under:—

	Kms.
Mizoram	1431.64
Nagaland	1153.98
Arunachal Pradesh	1672.18
Manipur	706.93
Tripura	203.48
Meghalaya	288.37
TOTAL:	5456.63